

(S. NARAYAN)/V.C.

one week
Londoning
by Registrar.
Requisites.
filed 04
22/12/2000
1/C
N1 Trans
22/12/2000
Notices issued
in 8.1.2001
Amis
8/1/2001
Shaw Cairn
filed on 17/1/01
Dean
17/1

5/18.07.2001 Shri S.N. Tiwary, counsel for the applicant.
Shri S.C. Jha, counsel for the respondents.

The prayer of the applicant is for initiation of contempt proceedings against the respondents for not complying with the direction given by the Tribunal ^{in OA- 507/96} to settle the claims of interest @ 18% calculated from the crucial date of 01.01.1987 till the date of actual payment.

Shri Jha points out annexure R-1 and R-2 which indicates that the claims of the applicant have been settled.

Shri Tiwary states that even though the settlement was *delayed*, he would not press the C.G.P.A..

There being no cause of action left, the CCPA stands disposed of.

SRK/


(L. BINGLIANA)/M(A)